



2026:AHC:22633

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 804 of 2026

Girraj Singh

.....Petitioner(s)

Versus

State Of U.P. And 18 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad, Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2 namely Additional Commissioner (Administrative), Agra Division, Agra to decide Appeal No.395 of 2025, Computerized Case No.C202501000000395 (Girraj Singh vs. Suresh and others), under Section 331(3) of the U.P.Z.A. & L.R. Act, 1950 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Additional Commissioner (Administrative), Agra Division, Agra to decide the aforesaid matter filed by the petitioner, **strictly in accordance with law**, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 2, 2026
Swati